

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:55
ANSWERED ON:05.07.2004
SATLUJ YAMUNA LINK CANAL PROJECT
Tripathy Shri Braja Kishore

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Hon'ble Supreme Court in their recent judgement directed the Union Government to adopt the Satluj-Yamuna link canal project in Punjab;
- (b) if so, whether the Government have ascertained the reasons for which the Government of Punjab has not completed the project as scheduled; and
- (c) if so, the details thereof alongwith the steps taken by the Government to complete the Project expeditiously?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

- (a) The Hon'ble Supreme Court of India in its Judgement & Order dated 04.06.2004 in IA No. 4 in Original Suit 6 of 1996 have directed Union of India to carry out its action plan for completion of the Sutlej-Yamuna Link (SYL) Canal in Punjab territory, inter-alia, by mobilizing a Central Agency within a month.
- (b) According to the Government of Punjab, the SYL Canal Project could not be completed on schedule because of prolonged phase of militancy in the State and protracted litigation between various parties right up to the Apex Court, who has decided the case on 04.06.2004.
- (c) A Central agency has been nominated to undertake the canal works. Steps have been taken to provide security to the agency in execution of the works. An Empowered/ High Powered Committee to coordinate and facilitate early implementation of the decree mentioned in the Judgement & Order dated 04.06.2004, has also been set up.